

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

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Petition No. 145/TL/2023

Dated: 21.07.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by KPS3 Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 to establish 2009 (hereinafter referred to as "Transmission Licence Regulations") to establish Establishment of Khavda Pooling Station-3 (KPS3) in Khavda RE Park on Build, Own, Operate and Transfer basis (hereinafter referred to as "the Project") consisting of the following elements:

S. No.	Name of the Transmission	Scheduled COD in months from Effective Date	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Establishment of 765/400 kV, 3x1500MVA, KPS3 (GIS) with 1x330 MVAR 765kV bus reactor and 1x125 MVAR 400kV bus reactor. 1500MVA, 765/400kV ICT- 3 nos. (10x500MVA including one spare unit) 765kV ICT bays - 3 nos. 400kV ICT bays - 3 nos. 765kV line bays - 2 nos. 400kV line bays - 3 nos. 1x330MVA, 765 kV bus reactor-1 (4x10MVA, including one spare unit) 765kV reactor bay — 1 1x125MVA 400 kV bus reactor-1 400kV reactor bay — Adequate space for future expansion of 5x1500 MVA 765/400 kV ICT's Future provisions: Space for 765/400kV ICT's along with bays: 5 nos. 765kV line bays: 4 nos. 400kV line bays: 10 nos. 765kV Bus sectionalizer breaker: 2 nos. 400kV Bus sectionalizer breaker: 2 nos. To take care of any drawal needs of area in future: 400/220kV ICT: 2 nos. 220kV line bays: 4 nos	21 months	Elements marked at Sl. No. 1, 2 & 3 are required to be commissioned simultaneously as their utilization is dependent on commissioning of each other.
2.	KPS3-KPS2 765kV D/c line		
3.	2 no. of 765kV line bays at KPS2 765kV S/s for KPS3- KPS2 765kV D/c line 765kV line bays: 2 nos. at KPS2 end		

Note:

- Pooling station shall be created with bus section-I with 765/400 kV, 3x1500MVA ICTs and 1x330 MVAR, 765 kV & 1x125 MVAR, 400 kV bus reactors.
 - Bus section II (future) shall be created with 765/400 kV, 4x1500MVA ICTs and 1x330MVAR 765 kV & 1x125 MVAR 400 kV bus reactors.
 - Bus sectionalizer at 765kV level shall normally be closed and bus sectionalizer at 400kV level shall normally be open.
 - Developer of KPS2 765 kV S/s to provide space for 2 no. of 765 kV line bays at KPS2 765 kV S/s for termination of KPS3-KPS2 765 kV D/c line.
 - Scheme to be awarded after SEC/REIA awards first bid of RE project at KPS3.
- The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹ 755.29 million on the basis of the competitive bidding carried out by REC Power Development and Consultancy Limited (RECPDCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
 - The Central Transmission Utility of India Limited vide its letter dated 1.5.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
 - Based on material available on record, the Commission has, vide order dated 20.7.2023 in Petition No. 145/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
 - A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of inter-State transmission licence to KPS3 Transmission Limited, (Now known as POWERGRID KPS3 Transmission Limited before the Commission can be accessed at the website www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.
 - Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by **07.08.2023** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
 - The application shall be taken up for further hearing by the Commission on **11.08.2023**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-

(Harpreet Singh Prufhi)

Secretary